

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 43 OF 2018 &
IA NO. 1015 OF 2018**

Dated: 13th August, 2018

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. I. J. Kapoor, Technical Member**

In the matter of:

GMR Kamalanga Energy Ltd.

.... Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Hemant Singh
Mr. Matrugupta Mishra

Counsel for the Respondent(s) : Ms. Suparna Srivastava
Ms. Sanjna Dua for R.2

ORDER

IA No. 1015 of 2018

(Appln. for condonation of delay in filing reply)

In this application, the applicant/respondent has prayed that delay of 95 days in filing reply may be condoned.

We have heard learned counsel for the applicant. For the reasons mentioned in the accompanying affidavit to the IA, delay of 95 days in filing reply is condoned and reply is taken on record. Application is disposed of.

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Learned counsel for the appellant seeks three weeks time to file rejoinder. Three weeks time is granted and learned counsel may take steps

to file rejoinder along with the IA on or before 04.09.2018 after serving copy on the other side.

List the matter on **24.09.2018.**

(I.J. Kapoor)
Technical Member

(Justice Manjula Chellur)
Chairperson

ts/mk